



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/1999/1959/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri S. Khound,
Special Judge, CBI, Assam,
Addl. Court No. II, Chandmari, Guwahati -03.

Dated Guwahati the 5th May, 2020

Sub: **Casual leave.**

Ref:- Your letter No. SPL/CBI/Addl-II/125-2018/251 dated 04.05.2020

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 08.05.2020 along with station leave permission, by the official vehicle of the establishment, at your own cost, from the afternoon of 06.05.2020 till the morning of 11.05.2020, subject to adherence to lockdown norms.

The Special Judge, CBI, Assam, Addl. Court No. I, Guwahati and in his absence, the Special Judge, CBI, Assam, Addl. Court No. III, Guwahati shall remain in charge of your Court and office in your absence.

Yours faithfully,

sdl-

JT. REGISTRAR (VIGILANCE)

1962
Memo NO.HC.VII-20/1999/1960-1 dated 5.5.2020

Copy to.

1. The Special Judge, CBI, Assam, Addl. Court No. I, Guwahati.
2. The Special Judge, CBI, Assam, Addl. Court No. III, Guwahati.
3. ✓ The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)
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